

**GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA
UNSTARRED QUESTION NO.3010
TO BE ANSWERED ON 11.03.2026**

DELAY IN IMPLEMENTATION OF MPLADS PROJECT IN KERALA

3010. SHRI M K RAGHAVAN:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether the Government has noticed huge delay in the implementation of Members of Parliament Local Area Development (MPLADS) projects in Kerala, even though the guidelines stipulate issuance of Administrative Sanction to eligible proposals within 45 days and if so, the details thereof;**
- (b) whether the Government has State-wise data on the average number of days taken for issuance of Administrative Sanction to eligible proposals under MPLADS;**
- (c) if so, the details thereof; and**
- (d) whether the Government has taken any measures to address the frequent delays in issuance of Administrative Sanctions?**

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH)

(a) to (c) As per the MPLADS Guidelines 2023, the sanction/rejection in respect of all recommendations made by the Member of Parliament shall be issued by the Implementing District Authority within 45 days from the date of receipt of the recommendations to the Implementing District Authority.

It has been observed that delays in the issuance of administrative and technical sanctions for works recommended under the MPLAD Scheme in different States/UTs, including Kerala, are generally attributable to factors such as submission of incomplete proposals, local disputes, constraints relating to land availability or site feasibility, requirements of statutory

clearances, and technical issues at the district level. As per the MPLADS Guidelines, the responsibility for timely scrutiny, sanction, and execution of works rests with the District Authorities.

The details of State-wise data on the average number of days taken for issuance of Administrative Sanction to eligible proposals under MPLADS recommended by 18th LS MPs during the current Financial Year is enclosed (Annexure - I).

(d) The Ministry regularly reviews the implementation of the Scheme through quarterly and monthly review meetings with States, Union Territories, and District Authorities, highlighting the deviations from the timeline stipulated in the MPLADS Guidelines with regard to sanction and completion of works, and requests for corrective action/compliance from the concerned.

Further, with the operationalization of the eSAKSHI portal for fund flow and project monitoring, real-time visibility of works has enhanced transparency and strengthened oversight of the Scheme. Real-time work progress monitoring reports, including details of works pending for sanction beyond 45 days from the date of recommendation, works remaining incomplete after one year of sanction, and works where no payment has been made within three months of sanction, have been made available under State/District logins to facilitate focused monitoring and review at different administrative levels. Zonal workshops are also conducted periodically to review progress, resolve bottlenecks, and improve implementation efficiency.

Annexure I

{Annexure referred to in part (a) to (c) of Reply to Lok Sabha Unstarred Question No.3010 for answer on 11.03.2026}

Sl.No	State/UT	Average Number of Days for sanction of works
1	Andaman And Nicobar Islands	101
2	Andhra Pradesh	46
3	Arunachal Pradesh	87
4	Assam	124
5	Bihar	88
6	Chandigarh	69
7	Chhattisgarh	79
8	Delhi	58
9	Goa	121
10	Gujarat	73
11	Haryana	76
12	Himachal Pradesh	62
13	Jammu And Kashmir	76
14	Jharkhand	75
15	Karnataka	133
16	Kerala	97
17	Ladakh	22
18	Lakshadweep	29
19	Madhya Pradesh	75
20	Maharashtra	115
21	Manipur	46
22	Meghalaya	83
23	Mizoram	75
24	Nagaland	55
25	Odisha	82
26	Punjab	48
27	Rajasthan	75
28	Sikkim	58
29	Tamil Nadu	102
30	Telangana	77
31	Tripura	169
32	Uttar Pradesh	73
33	Uttarakhand	109
34	West Bengal	79

Note: The information is based on works sanctioned for 18th Lok Sabha during 2025-26.